HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-LPA no. 7/2020 EMG-CM no.16/2020 EMG-CAV no.5/2020 (Through Video Conferencing from Jammu)

Nagar Singh

.....Appellants

Through: Mr. Abhinav Sharma, Advocate (On Video Conference from his office at Jammu)

V/s

Union Territory of J&K & Others

....Respondent(s)

Through: Mr. F. A. Natnoo, AAG
(On Video Conferencing from High Court at

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 01.06.2020

EMG-CAV no. 5/2020 in EMG-LPA no.7/2020

Caveator is represented and heard.

Caveat notice is discharged.

EMG-LPA no.7/2020

Issue notice to show cause as to why the appeal be not admitted to hearing.

Mr. F.A.Natnoo, learned AAG accepts notice on behalf of the respondents.

Let a copy of paper book be furnished to Mr. Natnoo, learned AAG within two days from today.

Arguments have been heard in connected appeal being EMG-LPA no. 2/2020.

List the present appeal along with EMG-LPA nos. 2, 5, 41-A, 50- A & 54-A/2020 on 2^{nd} June 2020 at 11.30 a.m.

(SANJAY DHAR) JUDGE (GITA MITTAL) CHIEF JUSTICE

Jammu 01.06.2020 Raj Kumar

